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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ CS(COMM) 1006/2025 and I.A. 23756/2025, I.A. 8343/2026 and I.A. 10493/2026

NAYARA ENERGY LIMITED .....Plaintiff

Through: Mr. Rajiv Nayar, Sr. Advocate, Mr. Dayan Krishnan, Sr. Advocate with Mr. Adarsh Ramanujan, Mr. Anukrit Gupta, Mr. Arihant Jain, Ms. Ayushi Saxena and Mr. Shreyas Maheshwari, Ms. Manjira Dasgupta, Mr. Dev Singh, Mr. Krishnakant and Ms. Pragya D., Advocates.

versus

SAP INDIA PRIVATE LIMITED & ANR. .....Defendants

Through: Mr. Susmit Pushkar, Mr. Anchit Oswal, Mr. Gaurav Sharma and Ms. Roshni Srivastava, Advocates for D1. Mr. Madhv Suri and Ms. Akanksha Singh, Advocates for D2.

CORAM:
HON'BLE MR. JUSTICE VIKAS MAHAJAN

O R D E R

% 30.04.2026

I.A. 23754/2025 (under Order XXXIX Rule 1 and 2 read with Section 151 CPC by plaintiff)

1. Arguments heard.

2. Judgment reserved.

3. Mr. Susmit Pushkar, learned counsel appearing on behalf of the defendant no.1 prays and is granted liberty to file short note of his submissions, within a period of one week from today.

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4. The plaintiff may respond to the same, if required, within a period of three days thereafter.

VIKAS MAHAJAN, J

APRIL 30, 2026/*jg*

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